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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.743 OF 2004

NEW DELHI, THIS THE 24TH DAY OF SEPTEMBER, 2004

**HON'BLE JUSTICE SHRI V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI S.K. NAIK, MEMBER (A)**

Vedpal Singh Rana [D-1/457]
S/o Shri Charan Singh,
R/o Qtr. No.9, S.I. Type
P.S. Mandir Marg,
New Delhi.

.....Applicant.

(By Advocate : Shri Shyam Babu)

VERSUS

1. Lt. Governor of Delhi
Raj Niwas Marg,
Delhi.
2. Additional Commissioner of Police
[Secretary]
Police Headquarters,
I.P. Estate,
New Delhi.
3. Dy. Commissioner of Police,
[Enquiry Officer]
D.E. Cell
Police Headquarters,
Asaf Ali Road,
New Delhi.

.....Respondents

(By Advocate : Shri Ajesh Luthra)

ORDER (ORAL)

JUSTICE V.S. AGGARWAL:

Applicant by virtue of the present application seeks to assail the order of 1st April, 2003 whereby a regular departmental inquiry has been initiated against him. Learned counsel for the applicant alleged that taking the assertions as they are, no misconduct is drawn and, therefore, they are liable to be quashed.

2. The objection on the other side is that the applicant in this regard has not represented even to the concerned disciplinary authority and no opinion in this regard has been expressed and, therefore, the application on this short ground fails. It is also asserted that in any case, on the above allegations made, misconduct is drawn.

6 Aug



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3. When the first part of the objection was pointed towards the learned counsel, he stated that he would submit a detailed representation pointing out that no misconduct is drawn and, therefore, proceedings should be dropped.
4. Taking stock of these facts, we, therefore, direct the applicant to submit a representation within two weeks from today to the concerned disciplinary authority and if any representation is submitted within two weeks, the same shall be disposed of within two months of the receipt of the same. Applicant may take recourse under the law, if he has any grievance henceforth.
5. With these directions, the present Original Application is disposed of.
6. Keeping in view the aforesaid, we are not expressing ourselves on the merits of the matter.

Issue DASTI.

Ravik
(S.K. NAIK)

MEMBER (A)

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(V.S. AGGARWAL)
CHAIRMAN

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